
(2021) 06 SEBI CK 0099

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.116 Of 2021, Appeal No.396 Of 2021

Dhananjay Kumar

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 15-06-2021

Acts Referred:

Citation : (2021) 06 SEBI CK 0099

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Suraj Vishwakarma, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Judgement

1. There is a delay of 1105 days in the filing of the appeal. The contention of the appellant is that he was never served with the show cause notice or

any notice intimating the date of hearing. Since the case revolves around the service of the notice, we direct the respondent to file a reply with regard

to the service of the notice within 10 days from today. List on June 25, 2021.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through

video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.